

ITEM NO.13

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (CrI.) No.779/2024

[Arising out of impugned final judgment and order dated 07-08-2023 in A482 No. 27481/2023 passed by the High Court of Judicature at Allahabad]

ABDUL SALAM @ SHANU & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 19-03-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Shadan Farasat, Sr. Adv.
Mr. Kaustubh Chaturvedi, Adv.
Mr. Bharat Gupta, AOR
Mr. Amit Gupta, Adv.

For Respondent(s) :

Ms. Ruchira Goel, AOR

Ms. Rashmi Nandakumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Ms. Rashmi Nandakumar, learned counsel who has been appointed by the Supreme Court Legal Services Committee to assist this Court on behalf of respondent no.2-complainant, submitted that despite her repeated efforts, the complainant is not talking to her. The phone call is being picked up by her husband but thereafter, disconnected without any conversation. This has happened several times.

2. Considering the allegations in the FIR and the fact

that the petitioner and the complainant are relatives,
leave granted.

3. Interim order dated 07.01.2026 to continue.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)